

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 7451- JK (LD) of 2026

DATED:- 18 - 06 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated: 18.06.2026

No:-LAW-OIC/6/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

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Annexure to the Government Order No.7451 - JK (LD) of 2026 dated 18.06.2026

S No.	Title of the Case	OIC
1	WP(C) No. 257/2026 titled Hajira Begum Vs. Union Territory of Jammu & Kashmir and others.	Mr. Abdul Hamid, Dy.SP Estates Security Kashmir
2	MA No. 416/2025 in OA No. 371/2025 titled Lateef Ahmad Dar and others Vs. UT of J&K and Others.	Mr. Rakesh Kumar (JKPS), Staff Officer to IGP Security J&K
3	Ms Aakriti Sharma Vs U.T of J&K and Ors	Sh. Prashant Mahajan DDP O/o Directorate General of Prosecution, J & K
4	WP(C) No. /2026, titled Mehjoor Ahmad Dar VS Managing Director & Chief Executive Officer J&K bank Ltd. and others.	Ms. Syed Sleet Shah-JKPS (Cell No. 9419055754), (Dy. Superintendent of Police, Hqrs/SHO Cyber Police Station District Srinagar)
5	Mond Barou vs UT J&K through P/s Ghagwal arising out of FIR No. 140 /2024 of P/S Ghagwal.	Sh. Sumit Sharma (Dy. SP Hqrs Samba)
6	WP(C) No. 623/2026 CM (1595/2026) Mushtaq Ahmad Bhat and another VS UT of J&K and others	Shri Abdul Majid Magray- JKPS Dy.SP (Hqrs) Pulwama,
7	. WPC No. 714/2026, titled action aid foundation Magam Budgam through Aquib Hussain and others Vs Union of India and others.	Ms. Syed Sleet Shah-JKPS (Cell No. 9419055754), (Dy. Superintendent of Police, Hqrs/SHO Cyber Police Station District Srinagar)

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